

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-07-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IB/1616/2023

PETITION NUMBER : IBA/315/2020

**NAME OF THE APPLICANT : K J Vinod (RP) M/s RMA Metals & Alloys
Pvt Ltd**

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Sec 33(2) of IBC 2016

ORDER

Ld. Counsel Mr. Varun Srinivasan for the Applicant. Ld. RP Mr. K.J. Vinod is present in person.

In this case Applicant brought to the notice resolution passed in Committee of Creditors meeting held on 18.01.2023 wherein it has been approved to pay RP a sum of Rs.1,00,000/- per month. This has been voted in favour by Canara Bank who had 93.96% voting rights and the balance fee payable to RP by Canara Bank is Rs.3,89,437/- + GST.

Also Shriram Finance Limited have not paid the CIRP dues of Rs.49,864 + GST.

In view of the above it is ordered that Canara Bank and Shriram Finance Limited are directed to make the above payment within a week and file compliance memo.

List the Application for hearing on **20.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)